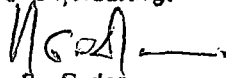


15.12.2000

Sumo of applicant
filed on 15-12-2000
at
19/12

Counsel for applicant..... None Present.
Counsel for respondent..... Mr. V.S. Gurjar
Adjourned on request of
Counsel for applicant/
Counsel for respondent.
Put up on..... (2/2/2001) for
Admission, Dismissal/Hearing.

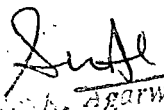

By Order
Court Officer

12.2.2001

None for the parties

Arguments could not be heard in the
absence of the counsel for the applicant. May be
listed for final hearing on 11.4.2001.


GOPAL SINGH
ADMINISTRATIVE MEMBER


S. K. Agarwal
Member (Judicial)

11.4.2001

Copy sent to
applicant
01/02
note
13.4.2001
Dated

None present for the applicant
Mr. Hawa Singh, Proxy counsel to
Mr. V.S. Gurjar, Counsel for respondents

On the perusal of order sheets
it appears that none was present for the
applicant on 12-2-2001, 15-12-2000, 25-7-2000
~~24-9-99~~ and so on. It appears that
the applicant has lost interest in this OA,
therefore, this OA is dismissed in default
and for non-prosecution.

Recd
and
V.S. Gurjar
12-4-2001

98/2001


(N. P. NAWANI)
ADMINISTRATIVE MEMBER


S. K. Agarwal
Member (Judicial)